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No.K-11017/02/2019-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 05th March, 2019.

NOTIFICATION

In exercise of the powers conferred by clause (1) of Article 222 of the Constitution of India, the President, after consultation with the Chief Justice of India, is pleased to transfer Shri Justice M.V. Muralidaran, Judge of the Madras High Court, as a Judge of the Manipur High Court and to direct him to assume charge of his office in the Manipur High Court on or before 19th March, 2019.

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5/3/2019

(Rajinder Kashyap)

Joint Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road,
New Delhi-110002.

No. K. 11017/02/2019-US.I

Dated 05.03.2019

Copy to:-

- 1 Shri Justice M.V. Muralidaran, Judge, Madras High Court, Chennai.
- 2 The Secretary to the Governor of Tamil Nadu, Chennai.
- 3 The Secretary to the Chief Minister of Tamil Nadu, Chennai.
- 4 The Secretary to the Chief Justice, Madras High Court, Chennai.
- 5 The Chief Secretary, Government of Tamil Nadu, Chennai.
- 6 The Registrar General, Madras High Court, Chennai.
- 7 The Accountant General, Tamil Nadu, Chennai.
- 8 The Secretary to the Governor of Manipur, Imphal.
- 9 The Secretary to the Chief Minister of Manipur, Imphal.
- 10 The Secretary to the Chief Justice, Manipur High Court, Imphal.
- 11 The Chief Secretary, Government of Manipur, Imphal.
- 12 The Registrar General, Manipur High Court, Imphal.
- 13 The Accountant General, Manipur, Imphal.
- 14 The President's Secretariat, (CA.II Section), New Delhi.
- 15 PS to Principal Secretary to the Prime Minister, New Delhi.
- 16 Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
- 17 PS to ML&J/PS to MoS(L&J)/PSO to Secretary(J)/JS(RKK)/DS(ANS)/US.II/SO(Desk)
- 18 Technical Director, NIC, Department of Justice, with a request to upload on the Website of the Department (www.doj.gov.in).

A. N. Saxena
(A.N. Saxena)

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